

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 528/TT/2014

Date: 22.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:-Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for for 400 kV s/c Chamera II pooling Station at Rajera with 400/220 kV 315 MVA ICT-1 and ICT-II under Chamera II GIS pooling station at Rajera with 80 MVAR Bus reactor at Pooling point under Chamera II System.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 4.2.2016:-

- a. Details depicting the un-discharged liabilities, if any, to be recovered in future respect of the assets covered in the instant petition.
- b. An undertaking/certificate depicting the actual equity infused in the project is not less than 30% during the tariff period 2009-14 and 2014-19.
- c. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

sd/
(V.Sreenivas)
Deputy Chief (Legal)